

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

03.09.2014

OA No. 291/00473/2014

Applicant present in person.

Heard the applicant present in person and perused the documents on record.

The applicant submits that the respondents issued a notification for conducting Combined Graduate Level Examination, 2013 for various posts. The applicant applied against this notification and he was declared successful in Tier I Examination securing 97 marks. According to the applicant, TIER II examinations were conducted in which he also appeared but the examinations were subsequently cancelled. However, he has not been issued Admit Card for the second examination whereas who were not successful have been issued Admit Card. He submits that he has given a Legal Notice dated 20.07.2014 (Annexure A/1) to the respondents but the same has not been decided so far.

In the interest of justice, the respondents are directed to decide the legal notice dated 20.07.2014 (Annexure A/1) according to the provisions of law expeditiously but not later than two months from the date of receipt of a copy of this order. The applicant is also directed to provide the copy of the paper book of the present OA alongwith a copy of this order to the respondents.

If the applicant is aggrieved by the decision taken by the respondents on his legal notice, he is at liberty to file substantive OA, if so advised.

With these directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul